

IN THE NATIONAL COMPANY LAW TRIBUNAL
BENGALURU BENCH
(through web-based video conferencing platform)

ITEM No.36
CP No.169/BB/2019

IN THE MATTER OF:

Mr. Manjunath Ravindra

... Petitioner

Vs.

M/s. Vikram Structures Pvt. Ltd. & Anr.

... Respondents

Order under Section 241-242 of Companies Act, 2013

Order delivered on: 01.12.2022

CORAM:

SH. KISHORE VEMULAPALLI
HON'BLE MEMBER (JUDICIAL)

SH. MANOJ KUMAR DUBEY
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Petitioner : Shri Naman G. Joshi, PCS
For R-1 : Ms. Aishwarya Prasad, Adv.


ORDER

1. Heard Shri Naman G. Joshi, Ld. PCS for the Petitioner and Ms. Jayati Goyal, Ld. Counsel for the RP/R-1 Company.
2. Ld. PCS for the Petitioner is directed to serve one copy of the Petition along with other material documents to the Ld. Counsel for the R-1. Ld. Counsel for the R-1 submits that R-1 Company was admitted into the CIRP and seeks short time to file reply on the maintainability of the Petition. Ld. Counsel for the R-1 is directed to submit admission details of the R-1 Company to the Petitioner.
3. List the case on **04.01.2023**.



MANOJ KUMAR DUBEY
MEMBER (TECHNICAL)

Krishna



KISHORE VEMULAPALLI
MEMBER (JUDICIAL)